

Ridge. Further orders were also passed by the Court to (i) ensure afforestation of the area by way of planting trees and (ii) fence the ridge area. Compliance action in this behalf is in progress.

(c) to (f). The Chief Minister of Delhi in a letter had requested that the Master Plan for Delhi 2001 be amended to allow more time for shifting of the industrial units affected by Supreme Court judgement. However, as the Supreme Court has fixed definite time limits for closing/shifting of certain specified categories of industries, whose continuance in Delhi was against the provisions of the Master Plan and was not considered to be in public interest, any amendments to the Master Plan at this stage will not be appropriate unless the Honble Court agrees. Further the suggestion will not solve the problem; but only postpone the solution thereof.

[English]

Pattern of Earthquakes

*297 SHRI RAMESH CHENNITHALA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether any worthwhile study has been made about the pattern of earthquakes in the country;

(b) if so, the details and the findings thereof;

(c) whether any progress has been achieved in predicting the pattern of earthquake; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER. K. ALAGH) : (a) Yes, Sir

(b) Studies have been made on distribution and nature of earthquakes in India and its neighbourhood. On the basis of these studies and other Geological and Geophysical features, Seismic zoning map of India has been prepared by Bureau of Indian Standards dividing the country into five seismic zones. Zone V is the most vulnerable to earthquakes while the zone I is the least. Tectonic map of India has also been prepared indicating fault zones. Efforts have also been made to identify earthquake precursors but without much success.

(c) and (d). No, Sir. There is no scientific technique available to forecast earthquakes.

Subsidy Programme for Solar Hot Water System under the Solar Thermal Energy Programme

*298. SHRI UTTAM SINGH PAWAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have recently

introduced Subsidy programme for Solar Hot Water System under the Solar Thermal Energy Programme;

(b) if so, the details thereof;

(c) whether commercial as well as technological viability of Solar Hot Water System has been assessed while initiating the Scheme; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) The Government have introduced an interest subsidy scheme for providing soft loans to users for installation of solar water heating systems under the Solar Thermal Energy Programme. The scheme is being currently operated through the Indian Renewable Energy Development Agency (IREDA) and Canara Bank. Under the Scheme, IREDA provides soft loans for industrial and institutional systems directly (at interest rates of 8.3% to industries and 5% to non profit making organisations respectively) and for domestic systems through its financial intermediaries (at a maximum rate of 5% to end users). Canara Bank provides soft loans for solar water heaters for domestic users and small establishments at an interest rate of 5.5%. The Canara Bank Scheme is at present operational in Bangalore, Mangalore, Mysore, Delhi, Madras and Pune. Under the Scheme, a rebate of 0.5% on the above interest rates is available for installation of BIS - (Bureau of Indian Standards) approved solar collectors in the water heating systems.

(c) and (d). Solar water heating is a well established technology in many parts of the world. In some countries, there are even mandatory provisions for using solar water heaters in residential buildings. In India also the technology is reasonably well established. The economic viability of solar water heaters, which replace use of electricity and other fuels, is also well recognised. From the national point of view, the savings in the conventional fuels and significant reduction in the peak load demand for electricity which arise from wider use of solar water heaters, result in substantial savings in the investments required for additional grid power generating capacity. Environmental benefits are added advantages.

Preservation and Processing of Fish

*299 SHRI SYDIAH KOTA :

DR. ARUN KUMAR SARMA :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the steps taken for the development of infrastructural facilities for preservation and processing of fish sea coast;

(b) whether any Grant in Aid Scheme is operational to help private entrepreneurs and other agencies to set up cold storage and procure fish processing machinery;

(c) if so, the details thereof;

(d) the amount of Grant in AID sanctioned during the last three years; and

(e) if so, the names of the companies/private entrepreneurs and other organisations, State-wise alongwith the amount sanctioned towards grant-in-aid for procuring fish processing machinery?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c). The Ministry has a scheme for the development of infrastructural facilities for preservation and processing of fish. Under this scheme, grant in aid is given to various organisations and private entrepreneurs towards part of the capital cost of ice plants, cold storages, refrigerated vehicles, processing machineries etc.

(d) and (e). The details of assistance provided under this scheme during the last 3 years are given in the attached Statement

STATEMENT

S No	State	Name of Organization	Amount Sanctioned (Rs. in lakhs)
1	2	3	4
Year 1993-94			
1	Afdaman & Nicobar Islands	The Andaman & Nicobar Islands Integrated Devp. Corporation Ltd., Port Blair	69.75
2	Orissa	The Orissa Maritime & Chilka Area Devt. Corpn. Ltd., Bhubaneswar	31.00
3	Mizoram	Government of Mizoram	28.00
4	Delhi	Delhi Agricultural Marketing Board	11.88
5	West Bengal	West Bengal State Fishermen Cooperative Federation Ltd., Calcutta	42.00
6	Maharashtra	Sudesh Sea Foods Ltd., Bombay (*)	67.50
Year 1994-95			
1	Orissa	The Orissa Agro Industries Corporation Ltd., Bhubaneswar	50.00
2	West Bengal	West Bengal State Fishermen Cooperative Federation Ltd., Calcutta	11.00
Year 1995-96			
1	Kerala	Oceanic Fisheries Ltd., Kollam (*)	25.00
		Uniroyal Marine Exports Ltd., Kozhikode (*)	24.28
		Innovative Marine Foods Ltd., Cochin (*)	25.00
		International Creative Foods Ltd., Aroor (*)	25.00
		Koluthara Exports Ltd., Aroor (*)	12.70
		Accelerated Freeze Drying Co. Ltd., Ezhupunna (*)	25.00
		Padinjathalakkal Plantations (P) Ltd., Cochin (*)	9.28
		Lensea Foods (P) Ltd., Cochin (*)	25.00
2	Andhra Pradesh	Coastal Trawlers Ltd., Vishakhapatnam (*)	13.81
		Survana Aqua Farm and Exports Ltd., Hyderabad (*)	25.00
		Sharat Sea Foods Ltd., Hyderabad (*)	25.00
		Suryachakra Sea Foods Ltd., Kakinada (*)	20.52
		DCL Maritech Ltd., Hyderabad (*)	25.00
		Pennar Aqua Exports Ltd., Secunderabad (*)	25.00

1	2	3	4
		Kalyan Sa Foods Ltd., Kakinada (*)	25.00
		Alsa Marine & Harvests Ltd (*)	25.00
3	Gujarat	Veraval Marines & Chemicals Ltd.	25.00
		Hirawati Exports (P) Ltd., (Porbandar) (*)	25.00
		Cham Foods Ltd., Porbandar (*)	25.00
4	Maharashtra	Viceroy Foods Ltd. Bombay (*)	15.47
5	West Bengal	Alsa Marine & Harvests Ltd. (*)	20.00

(*) Through MPEDA, Cochin.

[Translation]

Uttar Pradesh and Punjab State Electricity Boards

300 PROF. RITA VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether Bharat Coking Coal Limited is not supplying coal to Uttar Pradesh and Punjab State Electricity Boards.

(b) if so, the reasons therefor.

(c) whether these boards have to make heavy outstanding payments to BCCL, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). No, Sir. During the period April to October, 1996, as against a linkage of 940 M/T and 1940 M/T from Bharat Coking Coal Ltd. (BCCL) to power stations in Uttar Pradesh and Punjab respectively, the dispatches were 734 M/T and 1760 M/T respectively.

(c) and (d). The amounts due to Bharat Coking Coal Ltd. from Uttar Pradesh State Electricity Board and Punjab State Electricity Board as on 16.11.1996 are as under.

Outstanding Dues (Rs. in Crore)

SEB	Disputed	Undisputed	Total
UPSEB	16.60	41.70	58.30
PSEB	75.11	4.54	79.65

[English]

Projects of Jabalpur City

2729 SHRI DADA BABURAO PRANJPE : Will the PRIME MINISTER be pleased to state :

(a) whether four ambitious projects of Jabalpur City relating to (1) sewerage water disposal (2) improving environmental condition of Omati and Moti drains (3) Narmada clearliness drive scheme, and (4) Narmada water supply scheme are under the consideration of the Government for external assistance.

(b) if so, whether any action has been taken by the Government so far for the speedy implementation of the above projects and to make available German assistance.

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d). The Government of Madhya Pradesh had submitted Project Proposals on water supply for Jabalpur city at an estimated cost of Rs. 46 crores and Rs. 161.60 crores respectively for external assistance. The project proposals were recommended by the Ministry for German assistance, which has not materialised so far.

Pollution abatement of river Narmada in Jabalpur is being taken up under the National River Conservation Plan at an estimated cost of Rs. 14.57 crores approximately. The project feasibility report submitted by the State Government was approved by the National River Conservation Directorate in November, 1995. The cost of the scheme is to be equally shared by the Central and the State Government. It includes improvement of Omati and Moti drains.

Sale of Government Land

2730 SHRI NARAYAN ATHAWALAY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering a comprehensive policy for mobilisation of resources through sale of prime Government land for commercial purposes and utilise the funds raised thereby for infrastructure development; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No final decision on general issue regarding commercial exploitation of surplus Govt. land for augmenting budgetary provisions has been taken.

(b) Does not arise.